

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9.

CP(IB)-222(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.07.2021**

NAME OF THE PARTIES:

Famas Travels
v/s.
Krian Media Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. None present when called.
2. This Petition was filed on 16.01.2020 by the Operational Creditor against the Corporate Debtor under Section 9 of the IBC. The matter was first listed on 21.01.2020. However, on that date neither the Operational Creditor nor the Corporate Debtor appeared for the hearing. The matter was again listed on 10.02.2020, 02.03.2020 and 25.01.2021. None was appeared on any date. Even today when the matter called none appears. It seems that the Petitioner is not interested in pursuing the case.
3. As the matter is listed on various dates and no appearance made by the Petitioner, the Petition is **dismissed** for non-prosecution.

Sd/-
RAJESH SHARMA
Member (Technical)
07.07.2021 / pvs

Sd/-
SUCHITRA KANUPARTHI
Member(Judicial)